

(a) when the seismic survey in connection with the exploration of oil in the Godavari Basin, Andhra Pradesh will be undertaken; and

(b) what is the amount allotted for this purpose during 1960-61?

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): (a) The geological mapping and other surveys preliminary to seismic surveys are expected to be completed sometimes in the third period of 1961. Thereafter, immediately seismic surveys will be undertaken.

(b) The all-India programme of surveys includes the preliminary survey of Godavari basin. Therefore, no specific allotment is made for this.

Shri T. B. Vittal Rao: May I know whether this geological mapping includes geophysical investigations?

Shri Gajendra Prasad Sinha: In the beginning we have to complete geological mapping, and after that, the second stage will be geophysical mapping.

Shri T. B. Vittal Rao: When was geological mapping undertaken in this area?

Shri Gajendra Prasad Sinha: I cannot give the definite date on which it was started, but at present we are engaged in geological mapping.

Shri Mahanty: May I know whether the surveys are being undertaken by the department or any private party has been entrusted with the task?

Shri Gajendra Prasad Sinha: I have said that the geological mapping has been undertaken by the Geological Survey of India and ONGS.

Shri T. B. Vittal Rao: It is stated in the last annual report that there are 12 parties undertaking these Seismic surveys. May I know where these 12 parties are functioning at the moment?

The Minister of Mines and Oil (Shri K. D. Malaviya): The geological parties of the Oil and Natural Gas

Commission and the Geological Survey of India are spread over the whole country. So far as the Godavari basin is concerned, we started a rapid survey in a preliminary way about a year back, and now we are not very sure as to the subsequent programme of this because we have still to make a technical assessment of the data that we have already obtained. As soon as some encouraging results are available to us as a result of this geological survey, we will start seismic surveys, but this cannot be done before the end of the next year.

Shri T. B. Vittal Rao: May I know whether, along with the seismic survey, gravity-cum-magnetic survey will also be undertaken?

Shri K. D. Malaviya: The geophysical survey includes gravity-cum-magnetic survey. All this will be taken up. The seismic survey is the ultimate survey before drilling is resorted to.

Unauthorised withdrawal of Hyderabad State Money in Pakistan

*417. **Shri Vidya Charan Shukla:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 447 on the 17th August, 1960 and state:

(a) what further efforts have been made to recover the sum of Rs. 235 lakhs from Pakistan; and

(b) the nature of these efforts?

The Minister of Home Affairs (Shri G. B. Pant): (a) No.

(b) Does not arise.

Shri Vidya Charan Shukla: What were the particulars of the requests made by the Andhra Government to the Central Government, and what action did the Central Government take over the request of the Andhra Government?

Shri G. B. Pant: The Andhra Government had suggested to the Central Government that it should take some steps to recover this amount.

Shri Vidya Charan Shukla: May I know if the Indian Minister of Finance will take up this matter with the Finance Minister of Pakistan who is currently on a visit to New Delhi?

Shri G. B. Pant: I think not.

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WRITTEN ANSWERS TO
QUESTIONS

Census Questionnaire

*406. **Shri Goray:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that certain questions in Assam's 1951 Census Questionnaire have been omitted in the new Census Questionnaire;

(b) what led to omit those questions;

(c) whether there has been any controversy about this omission; and

(d) if so, what steps have been taken to satisfy those affected?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). In the 1951 Census, each State Government was permitted to add one question to the Census Questionnaire. The Assam Government added a question on indigenous persons. It has been decided that the State Governments need not add any questions to the Census Questionnaire of 1961.

(c) and (d). There has been no controversy but a suggestion was received recently which could not be accepted. *

I.A.F. Station, Poona

*415. **Shri A. K. Goplan:** Will the Minister of Defence be pleased to state:

(a) whether Government have received complaints from civilian workers of I.A.F. station, Poona about the illegal and barbarous methods of torture and physical assaults resorted to by certain officers of the station against the workers;

(b) if so, whether Government have investigated into these complaints; and

(c) the results thereof?

The Minister of Defence (Shri Krishna Menon): (a) One civilian worker sent a letter making a number of complaints and allegations against certain I.A.F. personnel. No I.A.F. officers are involved.

(b) and (c). The case was investigated by the Civil Police. As a result of the investigation, four airmen have been charged for offences under Sections 343, 330, 331 and 34 of the Indian Penal Code. The trial will be conducted by an Air Force Court Martial after a summary of evidence has been completed by the Air Force authorities.

Export of Mica

*418. { **Shri Harish Chandra Mathur:**
Shri Rajendra Singh:
Shri Aurobindo Ghosal:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) to what extent the export of mica has declined during the years 1959-60 and 1960-61 so far;

(b) what are the prospects for future export; and

(c) whether the State Trading Corporation is taking any interest in stepping up the export of Mica?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) to (c). The question will be replied by the Minister of Commerce and Industry at a later date.

Excise Duty on Assam Tea

*419. **Shrimati Mafda Ahmed:** Will the Minister of Finance be pleased to state:

(a) whether the Government of Assam has requested the Central Government to make suitable re-adjustment of Excise Duty on Assam tea; and